

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2998**

**TO BE ANSWERED ON THE 21<sup>ST</sup> MARCH, 2017 / PHALGUNA 30, 1938 (SAKA)**

**IMPLEMENTATION OF CIVIL DEFENCE ACT**

**2998. SHRIMATI VASANTHI M.**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the status of implementation of the Civil Defence Act, 1968 with focus on its implementation in border States of the North Eastern Region (NER);**

**(b) the names of States that have constituted a Civil Defence Corps pursuant to section 4 of the Act and strength of each of the corps thus constituted, State-wise;**

**(c) the names of States that have not yet constituted a Civil Defence Corps and reasons for the same;**

**(d) whether the Government is planning to revise and amend the said Act; and**

**(e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) The Civil Defence Act, 1968 extends to the whole of India and includes any measures, not amounting to actual combat, for affording protection to any person, property, place or thing in India or any part of the territory thereof against any hostile attack, whether from air, land, sea or other places, or, for depriving any such attack of the whole or part of its effect,**

**...2/-**

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**whether such measures are taken before, during, at or after the time of such attack, or any measure taken for the purpose of disaster management, before during, at, or after any disaster.**

**(b) The states that have constituted Civil Defence Corps and the strength of each of the corps is enclosed as Annexure-I**

**(c) The following States/UTs have not yet constituted a Civil Defence Corps:**

<b>1.Arunachal Pradesh</b>	<b>2.Daman &amp; Diu</b>	<b>3.Dadra &amp; Nagar Haveli</b>
<b>4. Lakshdweep</b>	<b>5. Mizoram</b>	<b>6. Puduchery</b>
<b>7. Telangana</b>		

**The responsibility of setting up Civil Defence set up is that of State Government concerned, which inter alia take necessary action as and when such requirement of establishing a new set-up arises.**

**(d) No, Madam.**

**(e) Question does not arise.**

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**States/UTs having Civil Defence Corps and their Strength**

<b>Sl. No.</b>	<b>State/UT</b>	<b>Strength</b>
1.	A & N Island	308
2.	Andhra Pradesh	7645
3.	Assam	26602
4.	Bihar	5483
5.	Chandigarh	3575
6.	Chhattisgarh	3600
7.	Delhi	34970
8.	Goa	783
9.	Gujarat	26640
10.	Haryana	3812
11.	Himachal Pradesh	542
12.	Jammu & Kashmir	11965
13.	Jharkhand	4186
14.	Karnataka	11469
15.	Madhya Pradesh	9738
16.	Maharashtra	68111
17.	Meghalaya	38739
18.	Nagaland	965
19.	Odisha	9543
20.	Punjab	37419
21.	Rajasthan	43622
22.	Sikkim	766
23.	Tripura	4072
24.	Uttar Pradesh	107593
25.	Uttarakhand	3471
26.	West Bengal	51374
	<b>Total=</b>	<b>5,16,993</b>

Note: The Director, Civil Defence has been appointed in **Kerala, Manipur and Tamil Nadu.**

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